

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3828
ANSWERED ON:18.04.2000
GOVERNMENT ACCOMMODATION DUE TO SECURITY REASONS
MANSINH PATEL

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government have provided Government accommodation to some persons due to security reasons;
- (b) if so, the details thereof alongwith their names as on date;
- (c) the norms laid down for providing Government accommodation on the security grounds;
- (d) whether the Government have conducted a review of these norms; and
- (e) if so, the outcome thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

- (a): Yes, Sir.
- (b): List of persons in occupation of Govt. accommodation from the General Pool on security considerations is at Annexure-I.
- (c): Guidelines governing allotment of Govt. accommodation from the General Pool on security considerations is at Annexure-II.
- (d) & (e): An exercise has been conducted in consultation with the Ministry of Home Affairs to review the guidelines and allotments on security considerations, if any, will now be made in light of the revised norms.

ANNEXURE-I

ANNEXURES REFERRED TO IN REPLY TO LOK SABHA USQ NO.3828 FOR 18.4.2000.

PERSONS IN OCCUPATION OF GENERAL POOL ACCOMMODATION ON SECURITY GROUNDS

S.No.	Name	Accommodation No
-------	------	------------------

S/Shri

1. H.K.L. Bhagat CI/26, Pandara Park
2. K.P.S. Gill 11, Talkatora Road
3. M.S. Bitta 14, Talkatora Road
4. Smt. Akbar Jahan CI/29, Pandara Park

Begum

5. Mahant Sewa Das 21, Mahadev Road
6. Sajjan Kumar 15, G.R.G. Road
7. Jagdish Tytler 10, Lodi Estate
8. Smt. Priyanka Gandhi 35, Lodi Estate

Vadra

9. O.P. Sharma DII/7, Pandara Road
10. Ashwani Kumar 34, Lodi Estate
11. Maqbool Dar A-77, Nanak Pura

ANNEXURE-II

Annexure referred to in para 3
(v) of the O.M. No. 12035/2/97-Pol.II (pt.II) dated 17.11.97.

Security grounds:

Discretionary allotment on Security grounds may be made subject to the following conditions:-

- (i) The general pool accommodation shall be allotted to only those persons who are in the Z+ (Z Plus) or higher security category;
- (ii) There must be a clear nexus with the public interest to justify the allotment of general pool accommodation to such persons. Ministry of Home Affairs would examine in each case that allotment of Government accommodation to a person in the Z+ or higher security category is in public interest and the security threat to the person has emanated from the duties performed in public office held by him in the past. Ministry of Home Affairs should also opine whether it is absolutely necessary to provide the person concerned a house in Delhi;
- (iii) On receipt of a request from the persons concerned for allotment of Government accommodation on security grounds, Ministry of Home Affairs will carry out an exercise to ascertain whether a person in the Z+ security category owns a house in Delhi in his or spouse's name and whether security arrangements can be provided in that house itself;
- (iv) Further action to provide a Govt. accommodation to the protectees in Delhi shall be taken by the Dte. of Estates, based on the recommendations of the Ministry of Home Affairs. The allotment shall be for a period of one year and can be extended for a further period of one year at a time, subject to CCA being satisfied about the need for extension, based on the threat perception to be reviewed by Ministry of Home Affairs at least once in every year;
- (v) Not higher than Type-VI accommodation shall be allotted to such protectees and it could be even lower depending upon the category of the protectee and the threat perception in individual cases;
- (vi) The applicant shall confirm his willingness/capacity to pay the market rent/special licence fee in advance and continuous default in payment of prescribed rent for three months or more would render him liable for eviction;
- (vii) Market rate of licence fee shall be charged for the Government accommodation so allotted to a protectee. In case the protectee has a house in Delhi, he must surrender the same to the Government for the period of his occupation of Govt. accommodation. In such cases special licence fee shall be charged for the period of occupation of Government accommodation instead of market rent.